

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 343 of 2009

(Arising out of Order-in-Original No. 09/MP/DENOVO/COMMR/2009 dated 25.03.2009 passed by Commissioner of Central Excise, Ranchi.

M/s Gollooram Gaurishankar

Shahid Ashram Road,
P.O.-B-Deoghar-814112,
Dist.-Deoghar, Jharkhand.

Appellant

VERSUS

Commissioner of Central Excise, Ranchi.

Central Revenue Building 5-Main Road,
Ranchi-834001.

Respondent

APPEARANCE :

None for the Appellant

Shri S. Mukhopadhyay, A. R. for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. 75232/2020

DATE OF HEARING : 29.01.2020

DATE OF DECISION : 29.01.2020

PER P.K.CHOUDHARY :

The appellant has filed an application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, praying for withdrawal of their appeal. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

(P.V.SUBBA RAO)
Member (Technical)

T. K.